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WP-24908-2025

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,
ACTING CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 8th OF JULY, 2025

WRIT PETITION No. 24908 of 2025

BHOPAL GAS PEEDITH SANGHARSH SAHAYOG SAMITI

Versus

*HIGH COURT OF MADHYA PRADESH JABALPUR THROUGH THE
REGISTRAR GENERAL HIGH COURT JABALPUR 482001 AND OTHERS*

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Appearance:

Shri Harry Bamoriya - Advocate for the petitioner.

Shri N.D. Jayaprakash, Petitioner in person (Through Video Conferencing).

Shri Shreyas Pandit, learned counsel for the respondent no.1.

Shri H.S. Ruprah, learned Additional Advocate General with Shri Akash

Malpani, learned counsel for the respondent/State.
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ORDER

Per. Sanjeev Sachdeva, Acting Chief Justice

1. Petitioner appears in person and seeks leave to withdraw the petition reserving the right of the petitioner to file an appropriate petition before an appropriate forum.

2. Accordingly, the petition is dismissed as withdrawn.

3. All rights and contentions of parties are reserved.

(SANJEEV SACHDEVA)
ACTING CHIEF JUSTICE

(VINAY SARAF)
JUDGE



P/-